

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **CHIRVA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CHIRVA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29/03/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2017PTC293189
5.	Address of the registered office and principal office (if any) of corporate debtor	G. No. 13, SADIQUE APARTMENT, AHBAB COLONY NAGPUR MH 440013 IN
6.	Insolvency commencement date in respect of corporate debtor	07/06/2023 (Order passed by the Adjudicating Authority dated 07.06.2023 was received by the IRP via email on 08.06.2023 at 15:12 Hrs)
7.	Estimated date of closure of insolvency resolution process	04/12/2023 (i.e. 180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hemi Gupta; Registration No - IBBI/IPA002/IP-N00147/2017-18/10383
9.	Address and e-mail of the interim resolution professional, as registered with the Board	24, Medi Center, Opp. Eves Petrol Pump, Hapur Road, Meerut (U.P.)-250002 hemigupta@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-84, Takshila Colony, Garh Road, Near Medical College, Meerut (U.P.) - 250004 Cirp.chirva@gmail.com
11.	Last date for submission of claims	21/06/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(A) Web link: https://www.ibbi.gov.in/home/downloads (B) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-V has ordered the commencement of a corporate insolvency resolution process of the CHIRVA PRIVATE LIMITED on 07/06/2023.

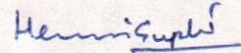
The creditors of **CHIRVA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **21/06/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.-
Not applicable as per information available with IRP till date.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:



Hemi Gupta

(IBBI/IPA002/IP-N00147/2017-18/10383)

Date: 09/06/2023

Place: Meerut

**प्रपत्र अ
जाहीर घोषणा**

(भारतीय नादारी व दिवाळखोरी मंडळ (कोर्पोरेट जबाबिसादी दिवाळखोरी नियंत्रण प्रक्रिया)
नियम, २०१६ मधील नियम ६ अंतर्गत)

चीरवा प्रायव्हेट लिमिटेड च्या घेणेकर्यांनी लक्ष द्यावे

संबंधित तपशील

1.	कोर्पोरेट घेणेकर्याचे नाव	चीरवा प्रायव्हेट लिमिटेड
2.	कोर्पोरेट घेणेकर्याच्या स्थापनेचा दिनांक	२९/०३/२०१७
3.	ज्यांचे अंतर्गत कोर्पोरेट घेणेकर्यांनी नोंदणीकृत आहे त्या प्राधिकरणाचे नाव	कंपनी निबंधक-मुंबई
4.	कोर्पोरेट घेणेकर्याच्या कोर्पोरेट ओळख क्र.	U74999MH2017PTC293189
5.	कोर्पोरेट घेणेकर्याच्या नोंदणीकृत व मुख्य कार्यालयाचा (असल्यास) पत्ता	स.क्र. १३, सांठिक अपार्टमेंट, अहमदाबाद कॉलनी, नागपूर, मह. ४४००१३ ष.
6.	कोर्पोरेट घेणेकर्याच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	०७/०६/२०२३ (दिनांक ०७.०६.२०२३ रोजी न्यायनिर्णायक प्राधिकरणाने पाठित केलेला अदेश आयअहदवी यांना इमेलद्वारे ०८.०६.२०२३ रोजी १५.१२ वाजता प्राप्त झाला)
7.	नादारी नियंत्रण प्रक्रिया समाप्त होण्याचा अंदाजे दिनांक	०४/१२/२०२३ (संणजे नादारी सुरु होण्याच्या १८० दिवसांनंतर)
8.	अंतर्गत नियंत्रण व्यावसायिक म्हणून काम पाहण्याच्या दिवाळखोरी व्यावसायिकाचे नाव व नोंदणी क्रमांक	हेमी गुप्ता नोंद क्र.: IBBI/IPA002/IP-N00147/2017-18/10383 एम्प्लॉयी वैधता: ११ डिसेंबर २०२३
9.	अंतर्गत नियंत्रण व्यावसायिकाचा ब्रोडरकॉडे नोंदणी असलेला पत्ता व ई-मेल	पत्ता: २४, मेडी सेंटर, इन्स फॅटिल पंपाच्या समोर, हापुर रोड, मेरठ (यू.पी.)-२५०००२ ईमेल: hemigupta@rediffmail.com
10.	अंतर्गत नियंत्रण व्यावसायिकाची पत्रव्यवहार करण्यासाठी व्यापकत्वाचा पत्ता व ईमेल, अ.क्र. ९ ज्यूरिडिक असल्यास	पत्ता: सी-८४, तशीला कॉलनी, मंद रोड, मॉडकल कॉलेज, मेरठ (यू.पी.)-२५०००४ ईमेल: cirp.chirva@gmail.com
11.	दावे सादर करण्याचा शेवटचा दिनांक	२१/०६/२०२३
12.	अंतर्गत नियंत्रण व्यावसायिकाने निश्चित केलेले अनुच्छेद २१ मधील उप-विभाग (६अ) च्या कालम (ब) अंतर्गत घेणेकर्यांचे वर्ग	निरंक
13.	एखाद्या वर्गातील घेणेकर्यांचे अधिकृत प्रतिनिधी म्हणून काम पाहणारे म्हणून ओळख असलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	लगू नाही
14.	(अ) संबंधित प्रपत्रे आणि (ब) अधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत	(अ) वैबलिक: https://ibbi.gov.in/home/downloads (ब) लगू नाही

याद्वारे सूचित करण्यात येते की राष्ट्रीय कंपनी विधी न्यायाधिकरण, मुंबई खंडपेठ-५, यांनी दि. ०७/०६/२०२३ रोजी चीरवा प्रायव्हेट लिमिटेड यांची कोर्पोरेट नियंत्रण प्रक्रिया सुरु करण्याचे आदेश दिले आहेत.

याद्वारे चीरवा प्रायव्हेट लिमिटेड च्या घेणेकर्यांना आवाहन करण्यात येते की त्यांनी दि. २१/०६/२०२३ पर्यंत पुढीलप्रमाणे आपले दावे प्रवेशिका क्र. १० वर नमूद पत्त्यावर अंतर्गत नियंत्रण व्यावसायिकांकडे सादर करावेत.

वित्तीय घेणेकर्यांनी पुढीलप्रमाणे आपले दावे केवळ इलेक्ट्रॉनिक पद्धतीने सादर करावेत. इतर सर्व घेणेकर्यांनी पुढीलप्रमाणे आपले दावे टपालाने किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावेत.

प्रवेशिका क्र. १२ वर नमूद एखाद्या वर्गातील वित्तीय घेणेकर्यांचे प्रपत्र सौंप मधील वर्गांचा [सर्व नमूद कालम] अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी प्रवेशिका क्र. १३ वर नमूद करण्यात आलेल्या तीन नियंत्रण व्यावसायिकांपैकी अधिकृत प्रतिनिधी म्हणून आपली निवड दर्शवावी.

खोटे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड होऊ शकतो.

दिनांक: ०९/०६/२०२३
स्थान: मेरठ

हेमी गुप्ता
चीरवा प्रायव्हेट लिमिटेड यांचेसाठी अंतर्गत नियंत्रण व्यावसायिक
नोंद. क्र.: IBBI/IPA002/IP-N00147/2017-18/10383



sets
restned
sical
AS IS
P.M.
from
l therice/
khs)

30

18

i.e.

the

er
ank

3

n of

FORM A	
PUBLIC ANNOUNCEMENT	
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]	
FOR THE ATTENTION OF THE CREDITORS OF CHIRVA PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	CHIRVA PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	29/03/2017
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74999MH2017PTC293189
5. Address of the registered office and principal office (if any) of Corporate Debtor	G. No. 13, Sadique Apartment, Ahabab Colony Nagpur MH 440013 IN
6. Insolvency commencement date in respect of Corporate Debtor	07/06/2023 (Order passed by the Adjudicating Authority dated 07.06.2023 was received by the IRP via email on 08.06.2023 at 15:12 Hrs)
7. Estimated date of closure of insolvency resolution process	04/12/2023 (i.e. 180 days from insolvency commencement date)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Hemi Gupta Regn. No.: IBBI/IPA002/IP-N00147/2017-18/10383 AFA valid upto: 11th December 2023
9. Address & email of the interim resolution professional, as registered with the board	Address : 24, Medi Center, Opp. Eves Petrol Pump, Hapur Road, Meerut (U.P.)-250002 E-mail: hemigupta@rediffmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address : B-84, Takshila Colony, Garh Road, Near Medical College, Meerut (U.P.) - 250004 E-mail: cirp.chirva@gmail.com
11. Last date for submission of claims	21/06/2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable
<p>Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-V has ordered the commencement of a corporate insolvency resolution process of the CHIRVA PRIVATE LIMITED on 07/06/2023.</p> <p>The creditors of CHIRVA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 21/06/2023 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.- Not applicable as per information available with IRP till date.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">Hemi Gupta Interim Resolution Professional for CHIRVA PRIVATE LIMITED</p> <p>Date : 09.06.2023 Place: Meerut</p> <p style="text-align: right;">Regn. No.: IBBI/IPA002/IP-N00147/2017-18/10383</p>	